

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.859/Del/2020

Assessment Year : 2015-16

Raj Kumar Sapra (HUF), 263, Deepali Enclave, Pitampura, Delhi-110034 PAN-AAKHR9140N	Vs.	Income Tax Officer, Ward-42(3), New Delhi
(Appellant)		(Respondent)

Appellant by : Sh. C.S. Anand, Adv
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **16.07.2021**
Date of pronouncement : **16.07.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-43, New Delhi, dated 01.01.2020.

2. The learned counsel for the assessee, vide letter dated 29.06.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 16.07.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar